

O.A. 1382/93

8.5.2000


Hon'ble Mr. S.K.I. Naqvi, JM

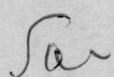
Hon'ble Mr. S. Biswas, AM

For applicant no representation. For respondents
Sri G.P. Agrawal.

This OA. was filed in person by applicant,
Sri Surendra Nath Sirothia, in the year 1993. As per order
dated 3.9.93, The applicant was directed to satisfy
the Tribunal on the point of limitation but the
applicant did not appear thereafter. The pleadings
show that cause of action accrued in the year 1986
and the O.A. has been filed on in september 1993 and
therefore grossly barred by limitation of time ~~has~~
provided under section 21 of the Central Administrative
Tribunal's Act ^{as result} and ^{is} the petition ~~results~~ to be dismissed
on this ground alone. Dismissed accordingly.

There shall be no order as to costs.


AM


JM

/n.s./